

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of the Meeting NC-V held on 07.02.2008**

The Meeting No. 44/AM-08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 07.02.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, I.A	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. Pramod Kumar, Tech. Officer	DOR
4.	Sh. Kuldeep Singh, Assistant Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

**(TEXTILES AND LEATHER ITEMS)**

The Agenda for individual cases for Meeting No. 44/AM08 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

**MEETING NUMBER : 44/84-ALC3/2007 MEETING DATE : 07.02.2008**

## Online cases.

1	<b>Case No.:</b> 1/44/84-ALC3/2007	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:44/84-ALC3/2007 07.02.2008	<b>Status:</b> <b>Approved</b>
	HQ File : 01/84/050/00235/AM08/	RLA File : 35/24/040/00045/AM08/	Lic.No/Date:3510022688 17.01.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case with 1% wastage on import item or as applied for by the firm.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

2	<b>Case No.:</b> 2/44/84-ALC3/2007	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:44/84-ALC3/2007 07.02.2008	<b>Status:</b> <b>Approved</b>
	HQ File : 01/84/050/00236/AM08/	RLA File : 35/24/040/00046/AM08/	Lic.No/Date:3510022689 17.01.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case with 1% wastage on items of import or as applied for by the firm whichever is less.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

<b>Case No.:</b> 3/44/84-ALC3/2007	Party Name:BIRLA VXL LTD.	Meet No/Date:44/84-ALC3/2007 07.02.2008	<b>Status:</b> <b>Approved</b>
HQ File : 01/84/050/00237/AM08/	RLA File : 24/24/040/00007/AM08/	Lic.No/Date:2410020422 22.01.2008	
3			
<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from SION at S.No.J-36 and J-234 as detailed below: -</p> <ul style="list-style-type: none"> <li>(a) The import item at S.No. 1 i.e Scoured wool may be allowed @ 1.308 kg/kg content in export product or as applied for whichever is less;</li> <li>(b) The import item at S.No. 2 i.e Polyester Tow may be allowed @ 1.170 kg/kg content in export product or as applied for whichever is less;</li> <li>(c) The import item at S.No. 3 i.e Elastomer yarn may be allowed on net to net basis with accountability clause.</li> </ul> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

### **Manually generated agenda cases**

Case No.917	M/s. Narottamdas Exports
NC 44/08 dt. 07.02.2008	F.No. 01/84/162/435/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0310434637 dated 02.07.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of written comments of DC(MSME) conveyed vide their U.O. No.37(5)/117/07-08/Hosy. Dated 05.02.2008 as detailed below:-

S. No	Export Product	Export Qty.	Import Item	Qty. allowed
1	Ladies Trousers made of technical ring spun Streaky denim fabric, (Syle JO 21 XL)	17623 Pcs.	Technical ring spun Streaky 75% cotton, 23% polyester, 2% spandex denim,GSM-305+/-10%	2.80 Sq. Mtrs. per pc.
2	Jacket made of technical ring spun Streaky denim fabric, (Syle 73865/A)	3600 Pcs.	Technical ring spun Streaky 75% cotton, 23% polyester, 2% spandex denim,GSM-305+/-10%	3.20 Sq. Mtrs. per pc.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.918	M/s. Ponn Sanger Exports
NC 44/08 dt.07.02.2008	F.NO.1/84/162/981/AM08 -DES-V
Advance Authorization No No.3210036607 dt.05.11.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
.R.A Coimbatore Ref.No.31/24/040/51/AM08	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither mentioned about the fabric nor given the drawing, design, CAD/CAM/Laymarker/Measurement, in absence of which it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.919	M/s. Pemi Exports
NC 44/08 dt.07.02.2008	F.NO.1/84/50/284/AM05 -DES-V
Advance Authorization No No.0410062410 dt.28.09.2004 – under Para 4.7 of HBP(Vol1)2004-2009.	
.R.A Chennai, Ref.No.04/24/040/170/AM05	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the changed export product has been exported in November, 2004 and applicant firm approached DGFT (Hqs.) on 05.02.2007, when the Licence was no more valid. Further, they have also not given the segregated requirement of each export product.. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.920	M/s. Scorpis Apparels Pvt. Ltd., Faridabad.
NC 44/08 dt. 07.02.2008	F.No. 01/84/162/970/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0510210927 dated 23.10.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the copies of relevant information/details available in the file to the representative of DC (MSME) for their examination and comments and defer the case for re-listing on 13.03.2008.

Case No.921	M/s. Scorpis Apparels Pvt. Ltd., Faridabad.
NC 44/08 dt. 07.02.2008	F.No. 01/84/162/969/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0510209749 dated 28.09.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the copies of relevant information/details available in the file to the representative of DC (MSME) for their examination and comments and defer the case for re-listing on 13.03.2008.

Case No.922	M/s. R.R. Fashion Fabrics, Chennai.
NC 44/08 dt. 07.02.2008	F.No. 01/84/162/1155/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0410092795 dated 19.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the copies of relevant information/details available in the file to the representative of DC (MSME) for their examination and comments and defer the case for re-listing on 13.03.2008.

Case No.923	M/s. Subbarow Apparels, Chennai.
NC 44/08 dt. 07.02.2008	F.No. 01/84/162/1154/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0410092865 dated 27.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that firm have not given drawing, design, CAD/CAM etc. Therefore, Committee in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case taking cue from SION at S.No. J-292 as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed
Mens Cargo Shorts made of 100% Cotton Dyed Fabrics (GSM 130 +/-10%.	10200 Pcs	100% Cotton Dyed Fabrics (GSM 130 +/- 10%).	16320 Sq. Mtrs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.924	M/s. The Bombay Dyeing & Mfg. Co. Ltd., Mumbai.
NC 44/08 dt. 07.02.2008	F.No. 01/84/162/1153/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0310455616 dated 28.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the copies of relevant information/details available in the file to the representative of DC (MSME) for their examination and comments and defer the case for re-listing on 13.03.2008.

Case No.925	M/s. Richa & Co., New Delhi.
NC 44/08 dt. 07.02.2008	F.No. 01/84/50/098/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0510205952 dated 10.07.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of TC, Mumbai conveyed vide their letter NO. 18/2859/07/EP-II/21 dated 01.10.2007 as detailed below: -

S. No	Export Product	Export Qty.	Import Item	Qty. allowed
1	Ladies Shirts made of 65% Polyester 35% Cotton Solid Dyed Crinckle Fabric GSM - 112+/- 10% variation.	10500 Pcs.	65% Polyester 35% Cotton Solid Dyed Crinckle Fabric, GSM - 112+/- 10% variation.	3.00 Sq mtrs./Pc

The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to find out the Style No. from firm and check/monitor the same by imposing Style No. on export side.

Case No.926	M/s. Shri Damodar Yarn Manufacturing Pvt. Ltd., Mumbai.
NC 44/08 dt. 07.02.2008	F.No. 01/84/162/1152/AM-08/DES-V
Ratification of input output norms against Advance Authorization No.0310455885 dated 1.1.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that import Qty. is less than that of export Qty mentioned in this case, as such it is not possible to account for 1% claimed therein. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.927	M/s. Vrijesh Corporation, Mumbai.
NC 44/08 dt. 07.02.2008	F.No. 01/84/162/1151/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0310455414 dated 27.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case taking cue from SION at S.No. J-275 as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed
Trouser made from all Wool Worsted Fabrics (18.5 Microns)	5000 Pcs.	All Wool Worsted Fabrics (18.5 Microns)	@ 2.25 Sq mtrs./Pc

It was also decided to delete the word 'Or less' from the export and import description. In other word only 18.5 Microns of fabrics may be permitted in the export & import item. R.A to monitor the same on both side of import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.928	M/s. Best Sellers apparels Pvt. Ltd.
NC 44/08 dt.07.02.2008	F.NO.1/84/162/882/AM08 -DES-V
Advance Authorization No No.0710053916 dt.17.10.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
.R.A Coimbatore Ref.No.31/24/040/51/AM08	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given the drawing, design, CAD/CAM/Laymarker/Measurement, in absence of which it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case.

R.A may take suitable consequential action accordingly.



Case No.929	M/s.Beena Coir Works
NC 44/08 dt.07.02.2008	F.NO.1/84/162/985/AM08 -DES-V
Export of PVC backed natural bleached stenciled coir mat in size 35cm X 60cm.	
Advance Authorization No No.1010027692 dt.18.10.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
R.A Cochin Ref.No.10/24/40/128/AM08	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have failed to submit information/documents called for vide DGFT letter dated 26.12.2007. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.930	M/s. Birla Vxl Ltd, Jamnagar
NC 44/08 dt. 07.02.2008	F.No. 01/84/162/1164/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 2410020423 dt. 22.01.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from SION at S.No.J-36 and J-234 as detailed below: -

- (a) The import item at S.No. 1 i.e Scoured wool may be allowed @ 1.308 kg/kg content in export product or as applied for whichever is less;
- (b) The import item at S.No. 2 i.e Polyester Tow may be allowed @ 1.170 kg/kg content in export product or as applied for whichever is less;
- (c) The import item at S.No. 3 i.e Elastomer yarn may be allowed on net to net basis with accountability clause.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.931	M/s. Charnakattu Coir Manufacturing Co. Pvt. Ltd.
NC 44/08 dt. 07.02.2008	F.No. 01/84/162/1165/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 1010028413 dt. 08.01.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that description of import and export items does not match. Therefore, Committee decided to call for the following information/documents from the firm: -

- (i) Difference between PVC backed PVC Tufted and detailed process of stenciling;
- (ii) Thickness of Coir and PVC separately and total thickness of mat.

It was therefore decided to defer the case for re-listing on 13.03.2008.

Case No.932	M/s. Atira Designs
NC 44/08 dt. 07.02.2008	F.No. 01/84/162/1069/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0510212955 dt. 04.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have failed to submit information/documents called for by DC (MSME) vide their letter dated 22.01.2008. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.933	M/s. Estocorp India Pvt. Ltd.
NC 44/08 dt. 07.02.2008	F.No. 01/84/162/1068/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0510212502 dt. 26.11.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of written comments of DC(MSME) conveyed vide their U.O. No.37(5)/112/07-08/Hosy. Dated 06.02.2008 as detailed below:-

S. No	Export Product	Export Qty.	Import Item	Qty. allowed
1	Hires quilt cover made from 50% polyester & 50% cotton fabric, GSM-110+/-10% and 100%cotton fabric GSM-131+/-10%, Size QB 210X210 cm	3028 Pcs.	50% polyester & 50% cotton fabric, GSM-110+/-10%	6.22 Sq. Mtrs. per pc.
2	Hires quilt cover made from 50% polyester & 50% cotton fabric, GSM-110+/-10% and 100% cotton fabric GSM-131+/-10%, Size KB 245X210 cm	1603 Pcs.	50% polyester & 50% cotton fabric, GSM-110+/-10%	7.11 Sq. Mtrs. per pc.
3	Hires quilt cover (slandered Pillowcase) made from 50% polyester & 50% cotton fabric, GSM-110+/-10% and 100%cotton fabric GSM-131+/-10%, Size 48X73 cm	9261 Pcs.	50% polyester & 50% cotton fabric, GSM-110+/-10%	0.71 Sq. Mtrs. per pc.
4	Hires European Pillowcase made from 50% polyester & 50% cotton fabric, GSM-110+/-10% , Size 65X65 cm	2306 Pcs.	50% polyester & 50% cotton fabric, GSM-110+/-10%	1.24 Sq. Mtrs. per pc.
5	Hires breakfast cushion made from 50% polyester & 50% cotton fabric, GSM-110+/-10%, Size 30X50cm	2247 Pcs.	50% polyester & 50% cotton fabric, GSM-110+/-10%	0.84 Sq. Mtrs. per pc.
6	Hires Bed throw made from 50% polyester & 50% cotton fabric, GSM-110+/-10% and 100%cotton fabric GSM-131+/-10%, 160X160 cm	2182 Pcs.	50% polyester & 50% cotton fabric, GSM-110+/-10%	5.50 Sq. Mtrs. per pc.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.934	M/s. Vidyut Metallica Pvt. Ltd., Mumbai.
NC 44/08 dt. 07.02.2008	F.No. 01/84/162/1163/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0310455203 dated 26.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case ITC (HS) code of export product is 82, which is falling under the purview of Norms Committee –I (DES-I). It was therefore decided to transfer this case to DES-I Section for their necessary action.

Case No.935	M/s. Sabare International Ltd., Karur, Tamil Nadu.
NC 44/08 dt. 07.02.2008	F.No. 01/84/50/101/AM-07/DES-V
Ratification of input output norms against Advance Authorisation No.3210032697 dated 2.6.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as applied for by the firm as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed
55% Linen 45% Cotton Dyed Metallic Paisley Print Madeups Table Cloth, Placemat, and Napkin about 215 GSM.	285165 Sq. Mtrs.	55% Linen 45% Cotton Dyed Metallic Paisley Print Fabric about 215 GSM.	290868 Sq. Mtrs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.936	M/s. Loyal Textiles Mills Ltd., Kovilpatti.
NC 44/08 dt. 07.02.2008	F.No. 01/84/162/1089/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.3510022446 dated 10.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given stage-wise wastage i.e from cotton to fabric and from fabric to made-ups. Further, they have also not furnished the drawing, design, CAD/CAM/Laymarker/Measurement, in absence of which it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case.

R.A may take suitable consequential action accordingly.

Case No.937	M/s. Sabare International Ltd., Karur.
NC 44/08 dt. 07.02.2008	F.No. 01/84/162/073/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.3210035211 dated 16.4.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of written comments of DC(MSME) conveyed vide their U.O. No.37(5)/112/07-08/Hosy. Dated 25.01.2008 as detailed below:-

Export Product	Import Item	Qty. allowed
Textile made ups (window curtains) front made of 100% Dupion Silk Fabric with Lining of 100% Polyester Texo Fabric (size 50"X84"), (5850 Pcs)	100% Dupion Silk Fabric Dyed, GSM-85+/-10%	3.18 Sq. Mtrs./Pc
Textile made ups (window curtains) front made of 100% Dupion Silk Fabric with Lining of 100% Polyester Texo Fabric (size 50"X96"), (5850 Pcs)	100% Dupion Silk Fabric Dyed, GSM-85+/-10%	3.59 Sq. Mtrs./Pc
Textile made ups (window curtains) front made of 100% Dupion Silk Fabric with Lining of 100% Polyester Texo Fabric (size 18"X63"), (975 Pcs)	100% Dupion Silk Fabric Dyed, GSM-85+/-10%	1.00 Sq. Mtrs./Pc

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.938	M/s.Noronha Impex International, Kanpur
NC.44/08 dt.07.02.2008	F.NO.1/84/162/728/AM08 –DES/V
Exports of Hair & Accessories Hair/ Iron/Beads	
Advance Llicence No 0610012215 dt.20.08.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
R.A.' Ref.No.06/81/40/08/AM08	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that import item at S.No.1 a jumble of items (not clear), which should be specific and separate Qty. of each component should be mentioned. The Committee after detailed deliberation in consultation with technical authorities present in the meeting decided that item of import at S.No.1 may not be allowed. The items of import at S.No.2 and 3 i.e Silicon Stoppers and Pallet white inlay cartons respectively may be allowed on net to net basis without change in the CIF and FOB value. No repeat Advance Authorization may be issued.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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